

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**PRINCIPAL BENCH**

**ITEM No. 34**  
**(IB)-457(ND)/2021**

**IN THE MATTER OF:**

State Bank of India

.... Petitioner

Vs.

Mr. Charanbir Singh Seth

....Respondent

**Order under Section 95(1) of (IBC)**

**Order delivered on 16.07.2024**

**CORAM:**

**JUSTICE RAMALINGAM SUDHAKAR**  
**HON'BLE PRESIDENT**

**SH. AVINASH K. SRIVASTAVA**  
**HON'BLE MEMBER (TECHNICAL)**

**HEARING THROUGH HYBRID MODE (PHYSICAL & VC)**

**PRESENT:**

For the RP : RP, Mr Deepak Maini, alongwith his counsel  
Adv. Shipra

For the Respondent :

**ORDER**

**IA-3427/2024**

Issue notice to RP so as to enable him to take instructions from the CoC on this application. List the matter on **31.07.2024**.

**-Sd/-**  
**(RAMALINGAM SUDHAKAR)**  
**PRESIDENT**

**-Sd/-**  
**(AVINASH K. SRIVASTAVA)**  
**MEMBER (TECHNICAL)**

16.07.2024  
Lalit